

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 22/(MAH)/2016
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

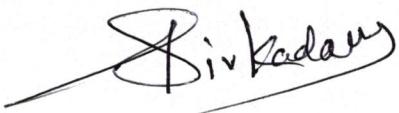
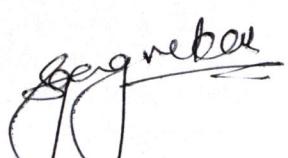
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2017

NAME OF THE PARTIES: Mr. Shankarrao Borkar & Ors.

V/s.

M/s. DDPL Global Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|--|-------------|---|
| 1. | Aditya Kadamb for Adv. Sudha Dwivedi for Petitioners. | |  |
| 2. | Laxman Reddy for Respondent no. 12 | |  |
| 3. | Shaeem i/b Respondent 12 | | |
| 4. | Swati Sagarkar for Respondent No 1 to 3 | |  |

Order

CP No.22/241-242/NCLT/MB/MAH/2016

The Petitioner Counsel has not yet filed the amended Company Petition
despite direction was given on 14.3.2017.

The Respondent Counsel has submitted that this petitioner thereafter took
2/3 hearings on the same ground which today he has taken. However, the Petitioner
is given last chance to file the amended Petition within 10 days hereof, failing which,
the right to file the amended Petition will be waived.

It is further clarified that the Petitioner shall serve copy of the amended Petition on the other side before filing it with the Registry. Soon after the amended Petition is filed, the Respondent side is directed to file reply within 15 days hereof, rejoinder if any within 10 days thereof.

List this matter for hearing on 3.7.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)